

THE SIKKIM REGULATION OF SOCIETIES, ASSOCIATIONS AND OTHER
VOLUNTARY ORGANIZATIONS (AMENDMENT) BILL, 2021

BILL NO 08 OF 2021

A

BILL

further to amend the Sikkim Regulation of Societies, Associations and Other Voluntary Organizations Act, 2008.


Be it enacted by the Legislature of Sikkim in the Seventy-second Year of Republic of India as follows:-

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| Short title and commencement | 1. | (1) This Act may be called the Sikkim Regulation of Societies Associations and other Voluntary Organizations (Amendment) Act, 2021.
(2) They shall come into force at once. |
| Amendment of Section 3 | 2. | In the Sikkim Regulation of Societies Associations and other Voluntary Organizations Act, 2008 (hereinafter referred to as the "said Act"), in clause (d) of sub-section (2) of section 3, the following proviso shall be inserted, namely:-
"Provided that this provision shall not apply in case of Government Organizations where the governing body comprises of Government functionaries in their official capacity." |
| Insertion of new section 8A (Power to Relax) | 3 | In the said Act, after section 8, the following new section shall be inserted, namely:-
"8A. Where the State Government is of the opinion that it is necessary or expedient so to do, it may, with the approval of the Council of Ministers and for reasons to be recorded in writing, relax any of the provisions of this Act." |

STATEMENT OF OBJECTS AND REASONS

The State Government has deemed it expedient to amend section 3 to insert a proviso to clause (d) of sub-section (2) and insert "Power to Relax" clause in the Sikkim Regulation of Societies, Associations and Other Voluntary Organizations Act, 2008 by way of insertion of new section 8A so as to remedy the technical difficulties encountered in certain extraordinary situations.

With this object in view, the Bill has been proposed.


(K.N. Lepcha)
(MINISTER)
Minister in charge
Education Dept., Law Dept. and Parliamentary Affairs
LRD & Disaster Mgmt. and Sports & Youth Affairs Deptt.
Government of Sikkim

FINANCIAL MEMORANDUM

NIL

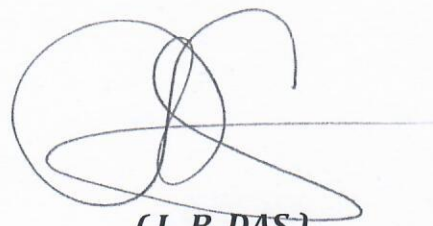
MEMORANDUM REGARDING DELEGATED LEGISLATION

Section 8A empowers the State Government with approval of the Council of Ministers to relax any provision of the Act.



LR-cum-Secretary, S&JS
Law Department
Govt. of Sikkim

The Sikkim Regulation of Societies, Associations And Other Voluntary Organizations (Amendment) Bill, Bill No. 08 of 2021 having been passed by the Sikkim Legislative Assembly on 26th March, 2021 is hereby presented for assent of the Hon'ble Governor in pursuance with Article 200 of the Constitution of India.



(L. B. DAS)

SPEAKER

SIKKIM LEGISLATIVE ASSEMBLY

SPEAKER
SIKKIM LEGISLATIVE ASSEMBLY

I hereby give my assent to the Bill.



(Ganga Prasad)

Governor of Sikkim